

FIR NO. 1628/20  
M/s Krishna Music Company Vs. Lakhvinder Singh  
10.06.2020

Present: Applicant in person along with Ld. counsel Sh. R.K. Luthra.

As per the order dated 09.06.2020, the passport of the applicant stands released to him against due acknowledgment.

Application stands disposed of.

File be sent to the concerned court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 127/20  
PS Subhash Place  
State Vs. Kalu @ Prem

10.06.2020

Present: Ld. APP for the state.  
Accused Kalu @ Prem is in J.C.  
Ms. Deepa Aggarwal, Ld. Counsel for the accused through VC.

Upon the receipt of information from Jail Superintendent regarding the non release of the accused from jail on interim bail despite bail order dated 08.06.2020 on the ground that the year of the FIR mentioned in the custody warrants is 2019.

Therefore, a clarification was sought from the IO. IO has filed the reply through E-Mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. It is stated by the IO that accused was sent to JC on 14.02.2020 in case FIR no. 127/20 and there is no FIR bearing no. 127/19 pending against the accused. Further, IO has stated that the FIR is registered u/s 379/34 IPC as per the on going investigation.

In view of the reply filed by the IO, it is evident that the year of the FIR was mentioned inadvertently as 2019 at the time of the preparation of the custody warrants as well as the sections were mentioned as 379/411/34 IPC. Hence, it is clarified that the year as well as sections of the FIR shall be amended in the custody warrants of the accused as E-FIR no. 000127/2020, PS Sultanpuri u/s 379/34 IPC. Accused be released as per the order dated 08.06.2020 immediately without any delay.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

Sangeeta Vs. SHO  
PS Keshav Puram  
10.06.2020

Present: Ld. APP for the state.

Sh. Vijay Dahiya, Ld. counsel for the applicant through VC.

Report filed on behalf of DCP, NW through Email/WhatsApp. Original be placed on record as and when functioning of court resumes.

Some time is sought to file detailed report. Allowed.

Put up for filing of report on 18.06.2020 before concerned court/Duty MM.

Order be sent to the DCP, NW for compliance through Email/WhatsApp.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 191/20  
PS Sultanpuri  
State Vs. Anshul Upadhyay  
U/s 356/379/411/34 IPC  
10.06.2020

Present: Ld. APP for the state.

Accused Anshul Upadhyay is in J.C.

Sh. Gopal Sharma, Ld. Counsel for the accused through CISCO WEBEX Meeting  
App.

This is an application filed on behalf of the accused Anshul Upadhyay U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused was granted regular bail on 28.05.2020. However, the accused could not be released on bail as the sections mentioned in the bail order were 379/411 IPC and no order was passed with regard to the offence u/s 356 IPC. He requests that the bail plea of the accused may be considered u/s 356 IPC also as he is languishing in jail since 27.02.2020 and he has family to look after during the Corona Pandemic.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the fact that the accused has been granted bail u/s 379/411 IPC already and also the period of detention undergone by the accused and further the fact that investigation qua the accused is complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused solely u/s 356 IPC. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 557/20  
PS Mangolpuri  
State Vs. Deepak Gandhi  
U/s 33 Delhi Excise Act  
10.06.2020

Present: Ld. APP for the state.

Accused Deepak Gandhi is in J.C.

Sh. Mahesh Kumar, Ld. Counsel for the accused through CISCO WEBEX Meeting  
App.

This is an application filed on behalf of the accused Deepak Gandhi U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 01.06.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the the fact that investigation qua the accused is almost complete and recovery has been effected in the present case. Also, considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 147/20  
PS Begumpur  
State Vs. Sonu  
U/s 457/382/411/34 IPC  
10.06.2020

Present: Ld. APP for the state.

Accused Sonu is in J.C.

Sh. Mukesh Chandra, Ld. Counsel for the accused through CISCO WEBEX Meeting

App.

This is an application filed on behalf of the accused Sonu U/s 437 Cr.PC for regular

bail.

It is submitted by the counsel that the accused is in J.C since 20.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the fact that investigation qua the accused is almost complete and there is no previous conviction or involvement of the accused. Also, considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 869/19  
PS Mangolpuri  
State Vs. Sunny  
U/s 25/54/59 Arms Act  
10.06.2020

Present: Ld. APP for the state.

Accused Sunny is in J.C.

Sh. Mahesh Chandra, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Sunny U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused was released on interim bail on 27.05.2020. Counsel submits that accused may be released on regular bail as he has to look after his family.

The time period for interim bail is yet to expire. Further, the accused is not in custody any more. The regular bail of the accused can wait till the regular functioning of the court resumes. Therefore, the present application stands dismissed as no grounds are made out to entertain the bail application at this stage. The order is passed without going into the merits of the case and the accused is at liberty to file fresh application as and when the court resumes its functioning.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 366/2020  
PS Shalimar Bagh  
State Vs. Rahul  
U/s 356/379/34 IPC  
10.06.2020

This is an interim bail application moved on behalf of accused Rahul S/o Sh. Ram Ashrey through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Ms. Kamlesh Kumar, Ld. LAC for the accused through VC.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rahul is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 179/20  
PS Aman Vihar

10.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

Let charge-sheet be put up before concerned court on 24.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 10012/20  
PS Bharat Nagar

10.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

Let charge-sheet be put up before concerned court on 24.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020

FIR NO. 246/2020  
PS Maurya Enclave  
State Vs. Raj Kumar  
U/s 25/54/59 Arms Act  
10.06.2020

Application for the release of Jamatalashi Articles.

Present: Ld. APP for the state.

Sh. Rajender Pratap Singh through VC.

Reply filed by the IO through WhatsApp.

It is stated in the reply that IO does not have any objection for the release of the jamatalashi articles. Accordingly, IO is directed to release the articles as per the Personal Search memo.

Application stands disposed of accordingly.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/10.06.2020